HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-CCP(S) No. 1/2020 (Through Audio Calling)

Mohd. Ishaq ...Petitioner(s)

Through:- Mr. Rakesh Sharma, Advocate (Through Audio Call, 9419193047)

v/s

B. Mohandass and others

....Respondent(s)

Through:- Mr. Aijaz Lone, Dy. AG (Through Audio Call, 9906008817)

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

SMMU & ORDER

- 1. The present Contempt petition is filed alleging violation of the interim order passed by this Court on 12.10.2017 in SWP No. 2492/2017.
- 2. Learned counsel for the petitioner submitted that despite grant of interim stay by this Court, the petitioner has been transferred again and on account of non compliance of the direction, he has been placed under suspension.
- 3. Learned counsel for the respondents submitted that suspension as well as the order of transfer of the petitioner shall be withdrawn. However,

in terms of the liberty granted by this Court vide separate order passed today in SWP No. 2492/2017, the case of the petitioner will be considered for transfer as per the policy in vogue.

4. Ordered accordingly.

(RAJESH BINDAL) JUDGE

Jammu 29.05.2020 Paramjeet

Whether the order is speaking: Yes/No. Whether the order is reportable: Yes/No.

